

**Central Administrative Tribunal
Principal Bench**

New Delhi, this is the 29th Day of August, 2018

O.A. No. 3234/2018

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Sh. Pradeep Kumar, Member (A)**

Anil Sharma
S/o Shri Anand Pradash Sharma,
Aged about 51 years, Group 'B'
Employee CPF Code-3815,
Designated-Trained Graduate Teacher (English)
Presently posted at
Jawahar Navodaya Vidyalaya,
Gajner, Bikaner,
Rajasthan-334301,
Resident of Mohalla Rayzadgan,
Kandhla, Shamli,
Uttar Pradesh-247775.Applicant

(By Advocate : Sh. Bajrang Vats)

Vs.

1. The Chairman, Navodaya Vidyalaya Samiti
Through the Secretary,
Department of School Education and Literacy
(Ministry of Human Resource Development),
C Wingh, Shastri Bhawan,
Dr. Rajendra Prasad Road,
New Rajpath Area
Central Secretariat,
New Delhi – 110001.

2. The Commissioner,
Navodaya Vidyalaya Samiti
B-15, Institutional Area,
Sector-62, Noida,
Uttar Pradesh-201307 ...Respondents

Order (Oral)**Sh. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. It is submitted that the applicant is presently working as TGT (English) at Jawahar Navodaya Vidyalaya, Gajner, Bikaner, Rajasthan. Although, the applicant has requested to transfer him to Rohtak but the respondents have not considered his request.
3. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the claim of the applicant and pass appropriate reasoned and speaking order within 60 days from the date of receipt of this order, in accordance with law. No costs.
4. Let a copy of the OA be enclosed to this order.

(Pradeep Kumar)
Member (A)

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(V. Ajay Kumar)
Member (J)